

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. No. 381/Asr/2019
Assessment Year: 2015-16**

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| M/s Ananya Enterprises, House No.912, Narang Street, Fazilka [PAN: AAWFA9493R] (Appellant) | Vs. | Pr. CIT, Bathinda. (Respondent) |
|---|------------|--|

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|----------------------|--------------------------------------|
| Appellant by | None |
| Respondent by | Sh. Sanjay Dhariwal, CIT, DR. |

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|------------------------------|-------------------|
| Date of Hearing | 17.09.2021 |
| Date of Pronouncement | 20.09.2021 |

ORDER

Per Dr. M. L. Meena, AM:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. Pr. CIT, dated 28.03.2019.

2. At the outset, the ld. AR of the assessee has requested for withdrawal of this appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the

”Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 20.09.2021

Sd/-
(Laliet Kumar)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order